^
SLP(C)No. 18009-18010 OF 1999
ITEM No.17 Court No. 2 SECTION XI
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18009-18010/1999

(From the judgement and order dated 11/08/1999 in WP 2661/95
and 205/99 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HINDUSTAN PETROLEUM CORPORATION LTD.&ANR Petitioner (s)

VERSUS

KAMLESH KUMAR & ORS Respondent (s)

(With prayer for interim relief)
(With Appln(s). for bringing on record)
With

SLP(C)No.18527-18528/1999,SLP(C)No.18561-18562/1999,SLP(C)No.18617-18618/1999,
SLP(C)No.18721-18722/1999

Date : 09/10/1970 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)
Mr. Sanjay Kapur, Adv.

For Respondent (s)
Ms. Sarla Chandra, Adv.

Mr. Shrish Kumar Misra, Adv.

Mr. Y.P. Singh, Adv.
Mr. Chetan Siddharth, Adv.
Ms. Alka Agrawal, Adv.
Mr. Ajay K. Agrawal, Adv.

Mr. Vikrant Yadav, Adv.
Mr. Praveen Swarup, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2
The matters are adjourned. List after three weeks.

.SP1

Kalyani. (S.L. GOYAL) @@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
COURT MASTER @@
A AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA